

**5NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 590 of 2020**

**&**  
**I.A. No. 156 of 2021**

**In the matter of:**

**Bank of India & Ors.**

**....Appellant**

**Vs.**

**Ferroy Alloys Corporation Ltd.  
Through Bhuvan Madan**

**....Respondent**

**Present**

**For Appellant: Mr. Rajiv Ranjan, Sr. Advocate alongwith Mr. Rahul Adlakha and Dr. Sudhir Bisla, Advocates.**

**For Respondent: Mr. Abhinav Vashisht, Sr. Advocate with Mr. Rajat Bector, Ms. Priya Singh, Ms. Charu Bansal, for R-1.  
Ms. Aannya Ghosh, Advocate.**

**ORDER**  
**(Virtual Mode)**

**16.03.2021:** On 24<sup>th</sup> February 2021, Interlocutory Application 156 of 2021 was filed on behalf of the Respondent – ‘*Ferro Alloys Corporation Ltd.*’ the Original Corporate Debtor with a prayer to release Title Deeds in accordance with the terms of the approved Resolution Plan was pressed.

Today the matter was taken for Reply to be made on behalf the Learned Counsel for the Appellant.

When the case was taken up, the Learned Counsel for the Appellant submitted that the main Appeal may be heard.

Heard the Learned Counsel for the Appellant – ‘*Bank of India*’ on the merits of the Appeal.

For hearing the Learned Counsel for the Respondent No. 1, list the matter for further **Hearing** on **7<sup>th</sup> April, 2021**.

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Ms. Shreesha Merla]**  
**Member (Technical)**

*ha/kam*